

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 21225 of 2014

[Arising out of the Order-in-Appeal No. MLR-EXCUS-000-DIVV-APP-HAB-075-13-14 dated 31.12.2013 passed by the Commissioner of Central Excise (Appeals), Mysore]

Shri. Mohammed Basheer

Flat No. 304, Kunil Park, S L Mathias Road,
Falnir, Mangalore,
Karnataka - 575002

.....Appellant

VERSUS

**Commissioner of Central Excise,
And Service Tax, Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Rd, Mangalore,
Karnataka - 575003.

..... Respondent

Appearance

Ms. Shri Raksha.M, Advocate for Appellant
Ms. Money Jain, Authorized Representative for Respondent

Coram:

Hon'ble Sh. P.A. Augustian, Member (Judicial)

Hon'ble Smt. R. Bhagya Devi, Member (Technical)

FINAL ORDER No. 21085 of 2025

Date of Hearing: 15.07.2025

Date of Decision: 15.07.2025

AS PER: R. BHAGYA DEVI

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasidhar